

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 210 OF 2015**

**Dated: 12<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Neyveli Lignite Corporation Ltd. ....Appellant (s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Mr. J. Dhanasekaran (Rep.)

Counsel for the Respondent(s): Mr. K.S. Dhingra for R.1  
  
Mr. M.T. George  
Ms. Prerana Chaturvedi for R.4  
  
Mr. S. Vallinayagam for R.2

**ORDER**

State Commission has filed its reply.

Learned counsel for respondent Nos. 2 and 4 seek four weeks time to file reply. They may file the same on or before 09.02.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 23.02.2016 after serving copy on the other side.

List the matter on **04.03.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**